

सामाजिक आवास योजनाओं के अन्तर्गत निर्मित आवासों के आबंटनार्थ मापदण्ड का निर्धारण करने में स्वतन्त्र हैं। तथापि, जहाँ तक दिल्ली का सम्बन्ध है, दिल्ली विकास प्राधिकरण ने अपनी चौथी और पाँचवीं स्व-वित्त पोषित योजनाओं के अन्तर्गत उन लोगों के लिए 2 प्रतिशत प्लॉटों का आरक्षण प्रदान किया है जिन्होंने खेल-कूद, कला और संभूत के क्षेत्र में राष्ट्रीय सम्मान प्राप्त किया है।

#### Agitation by Farmers

9466. SHRI PIYUSH TIRKI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is fact that farmers of the nine States are going to launch a stir soon;

(b) if so, what are the demands of the farmers;

(c) what steps have been and are being taken by Government to redress the grievances of the farmers;

(d) will Government assume need based production in a planned way to give more benefits to farmers of India; and

(e) if so, the details of the plan, if any?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : (a) to (e) Government is not aware of farmers going to launch a stir soon. Honourable Member has not mentioned the names of the nine States referred to in part (a). All efforts and programmes being implemented for the development of agriculture in India are intended to benefit the farmers.

#### Profits Made by DDA in State of Land by Auction

9467. SHRI B. K. NAIR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the extent of land sold in auction by the DDA during the past five years and the amounts realised therefrom;

(b) the cost involved in acquiring the plots concerned and amounts expended in their development;

(c) the total profits made by the DDA on this account; and

(d) whether Government propose to put a curb on this kind of transaction, if so, how?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

#### Implementation of Orders Regarding Regularisation of Services of Muster Roll Workers/Casual Labourers

9468. SHRI NAGINA RAI : Will the Minister of SPORTS be pleased to state :

(a) whether his Ministry received any order issued by the Department of personnel and Administrative Reforms (Ministry of Home Affairs) in 1979 regarding regularisation of services of muster roll workers/casual labourers appointed by his Ministry and its Departments/Subordinate Offices;

(b) whether these orders have not so far been implemented by his Ministry, Departments/Subordinate Offices; if so, the reasons therefor; and

(c) what action Government propose to get them implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) and (c) No casual labourer on daily wage basis is engaged in the Department of sports or in the National Service Scheme Offices. As regards

the Nehru Yuvak Kendras, there exist provision to engage watch and ward and sweeping staff paid out of paid out of contingencies. Some personnel have been engaged by the Nehru Yuvak Kendras under this provision. There are no Group 'D' posts sanctioned in the Kendras and until the present position continues, it would not be possible to take action to regularise any personnel.

#### Regularisation of Casual Labourers and Muster Roll Workers

9469. SHRI NARAYAN SAHU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that casual labourers/muster roll workers are being appointed by his Ministry or departments/subordinate offices under his Ministry;

(b) if so, the number of such employees in his Ministry as well as in each department and subordinate offices under his Ministry;

(c) whether their services are not being regularised even after the lapse of Considerable period; if so the reasons therefor; and

(d) what action Government propose to take in respect of regularisation of their services instead of keeping them as only casual labourer or muster roll workers for years together?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) Yes, Sir.

(b) Ministry proper 10

Directorate of Marketing and Inspection, Faridabad (an attached office of the Ministry) 5

(c) and (d) In accordance with Government's instructions, casual daily wage employees may be appointed to the vacancies in Group 'D' posts in the direct recruitment quota provided they

possess minimum experience of two years continues service as casual labourers in the Office/Establishment to which they are to be appointed, and if they have put in at least 240 days as casual labourers (including broken periods of service) during each of the two years of service. They should also be eligible in respect of age limit and educational qualifications. The cases of persons who are eligible for regularisation as peon are being processed, subject to availability of posts in that cadre.

#### Seminar in Karachi on Shelter for the Homeless

9470. SHRI RAMJIBHAI MAVANI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that a delegation from Indian side had participated recently in Pakistan in a Seminar on shelter for the homeless, in Karachi;

(b) if so, the details of discussions and decisions taken thereon housing and such other issues;

(c) the outcome of the visit there by Indian delegation;

(d) whether some of the members of Indian Delegation had visited a number of housing and urban projects there;

(e) if so, the details thereof;

(f) whether the system adopted in Pakistan for reducing acute shortage of housing is being adopted in India;

(g) if so, how and when if not, the reasons therefor; and

(h) the names and status of Indian delegation which participated in the said seminar?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Yes, Sir.